

Shri K. D. Malaviya: There are Petroleum Oil Concession Rules in this connection and leases in regard to survey and prospecting of oil are given to foreign concerns according to those rules.

Dr. Ram Subhag Singh: May I know whether those rules can also be applied for giving leases to Indian firms and whether the concessions, so far as the nationalisation of firms are concerned, which are given to foreign firms, can also be given to Indian firms?

Shri K. D. Malaviya: These concessions are open to all types of concerns, whether Indian or foreign. There is, however, no Indian firm, so far as I know, for prospecting of oil. If there is any Indian firm coming forward to prospect for oil, due consideration will be given by Government just as is given to similar organisations in foreign countries.

Shri Amjad Ali: May I know whether during the last visit of the Minister to the State of Assam, the Assam Oil Company was advised to take up aeromagnetic and gravimetric survey in some more areas to find oil?

Shri K. D. Malaviya: In regard to searching for oil in Assam the aeromagnetic survey has been completed. Now they are undertaking ground survey. As soon as this is completed, a further search by drilling may be conducted by the Assam Oil Company in suitable areas.

Shri Bansal: What are the concessions which the Assam Oil Company is enjoying in Assam at present and may I know whether they are carrying on the survey or they will be able to carry as the entire Survey work within the period of the present leases?

Shri K. D. Malaviya: There are certain areas where they have got mining concessions; there are other areas where they are prospecting for oil, and for this they hold prospecting licences. There are some other areas in Assam, for which they have applied for prospecting licences, those applications are

under consideration of the Government. I do not remember the second part of the question.

Shri Bansal: My second question is this. Prospecting licences are given for a number of years. What I want to know is whether they are conducting the work in such a way that their prospecting will be over within these three or four years. If not, what steps are Government taking so that the vast area, where oil is available, may not lie untapped?

Shri K. D. Malaviya: They had been holding the leases before the war, since then these were renewed. Now they have almost completed their preliminary search and have applied for exploring license for certain areas. Generally, these licenses hold good for two years. They can get two renewals of one year each. Government will take full precautions to see that the search for oil is expedited and is not postponed on account of any difficulties or idleness of any Company.

Shri S. C. Deb: May I know whether the existing rules are going to be modified?

Shri K. D. Malaviya: The revision of the existing rules is under the consideration of the Government.

ILLEGAL ENTRY FROM PAKISTAN

*1186. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that many cases of illegal entry into India of persons without valid travel documents have been detected on the Indo-Pakistan borders; and

(b) if so, the number of such cases that were reported during the period from the 1st of November, 1954 to the 31st January, 1955?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) The number of cases reported during the period is 1874.

Shri D. C. Sharma: May I know why there is such an abnormal number of illegal entrants into our country?

Shri Datar: There are certain difficulties which have to be noted in this respect. Whenever it is found that any Pakistani person comes into India, without proper travel documents, he is prosecuted, sentenced and after he undergoes imprisonment, he has to be sent back. Before 1953 there were cases of physical eviction, but in view of the Indo-Pakistan Agreement, it is not possible to do so. We have to take the case up with the High Commissioner in Pakistan and that takes a certain time.

Shri D. C. Sharma: May I know the number of persons who were arrested during this year and the number sentenced?

Shri Datar: This is the number of persons who have been arrested and have also been convicted.

Dr. Suresh Chandra: May I know whether the Government of India have received any complaint from the Hyderabad State with regard to the entry of a large number of persons from Pakistan, and also that many of them have successfully entered the Government service? If so, what measures do Government intend taking?

Shri Datar: I am not aware whether we have received any such complaints from the Hyderabad Government, but I may point out to the hon. Member that in respect of this 1874, there are no cases from Hyderabad.

Shri D. C. Sharma: May I know if the Government has any special machinery to deal with these persons, that is, persons who try to effect an illegal entry into our country?

Shri Datar: Government have the usual machinery which they use to the fullest extent possible.

WELFARE OF STUDENTS

*1187. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) the names of the States which have taken up Socio-economic Five Year Plan for the welfare of students; and

(b) whether Government have any scheme to encourage students to earn as they learn?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) The relevant information is being collected from the States and will be laid on the Table of the Lok Sabha later.

(b) No.

Shri S. C. Samanta: May I know whether one socio-economic institution called Banjiya Samaj Sevi Parishad, which has some idea as has been expressed in the Five Year Plan of the Education Ministry, has applied for grants?

Dr. M. M. Das: We have not yet received any report from the State Government. So far as we are concerned and so far I know, we have not received any such application.

Shri S. C. Samanta: May I know whether any voluntary organisation of an all-India character is allowed to approach the Central Government?

Dr. M. M. Das: Any organisation is allowed to do anything they like but whether we approve of them is the question.

Shrimati Renu Chakravartty: May I know the terms of reference given to the people who are making this survey?

Dr. M. M. Das: No survey has been done or proposed to be taken up.

Shrimati Renu Chakravartty: But you said that survey was going to be made.

Mr. Speaker: The hon. Member may please address the Chair.

Shrimati Renu Chakravartty: What are the terms of reference given to this Committee who will undertake the survey work?

Dr. M. M. Das: What I said was that the relevant information is being collected from the States and will be laid on the Table of the Lok Sabha later.